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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 78 (RE-2010)/2009-14
New Delhi, Dated 10th October, 2011

Subject:- Policy for export of cotton waste including yarn waste and garneted stock [ITC (HS) Code 5202] with effect from 1st October,2011.

S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-14, the Central Government hereby makes the following amendments in respect of ITC (HS) Code 5202 at Sl. No. 161 A

[ITC(HS) Classification] in the Notification No. 12(RE-2010)/2009-14 dated 16.12.2010 read with Notification No. 58(RE-2010)/2009-14 dated 01.07.2011 :-

2. The entries against ITC(HS) Code 5202 at Sl. No. 161 A in Chapter 52 of ITC(HS) Classification are substituted as follows:-

Chapter 52

S. No.	Item Tariff Code	Unit	Item Desc-ription	Export Policy	Nature of Restriction
161 A	5202		Cotton Waste including yarn waste and garneted stock	Free	

3. This will come into effect from 01.10.2011.

4. Effect of this notification:

Export of cotton waste [ITC(HS) Code 5202] will continue to be free. Registration of contracts for cotton waste is not required now.

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